

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (c) The information is being collected and will be laid on the Table of the House.

Implementation of Minimum Wages Act in Chhattisgarh

†4611. SHRI SHIVPRATAP SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether some private companies in Chhattisgarh are not implementing Minimum Wages Act;

(b) if so, the details thereof; and

(c) the details of the action taken against violators so far and provisions in place in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (c) As per available information, the Ministry of Labour and Employment has not received any complaint for non-implementation of the Minimum Wages Act, 1948 (MW Act) in Chhattisgarh.

Implementation of the Minimum Wages Act, 1948 is carried out by the Centre as well as the States pertaining to their respective jurisdictions. The compliance in the State sphere is ensured through the State Enforcement Machinery. They conduct regular inspections and in the event of detection of any case of non-payment or underpayment of minimum wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked. Data on enforcement of minimum wage in the Centre and Chhattisgarh as available for 2011-12 is given in Statement (*See below*).

Under section 22 and 22A of the MW Act, 1948, there are provisions for fines/penalties for non-payment of minimum rates of wages by the employers. Presently the Act provides for imprisonment for a term upto six months or fine upto Rs.500/- or both (Section 22). Similarly, there is a penal provision under section 22A for contravening any other provisions) of the Act like non-maintenance of registers etc. for which the fine is upto Rs.500/-. A proposal to amend the MW Act, 1948 so as to enhance the existing penal provisions is under consideration of the Government.

†Original notice of the question was received in Hindi.

*Statement**Data on enforcement of minimum wage in the Centre and Chhattisgarh as available for 2010-11*

Name of the States/UTs	Inspections made	Irregularities		Claims		Prosecution cases			Amount of compensation awarded (Rs.'000)	Amount of Fine (Rs. '000)	
		Detected	Rectified	Filed	Settled	Pending	Filed	Decided		Imposed	Recovered
Central Sphere	16780	165728	173607	3091	3424	51375	6008	6145	18475	68193	69883
Chhattisgarh	2835	190	43	44	44	1632	291	NA*	NA*	NA*	2916

* Not Available.